## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.204/MP/2023

Subject
Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law" on account of financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.

Date of Hearing : 8.12.2023

Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member

- Petitioner : Morjar Windfarm Development Private Limited (MWDPL)
- Respondents : Solar Energy Corporation of India Limited and 3 Ors.
- Parties Present : Shri Ashish Singh, Advocate, MWDPL Shri Arijit Maitra, Advocate, BRPL Ms. Pallavi Maitra, Advocate, BRPL Ms. Shikha Ohri, Advocate, SECI Ms. Mary Jonet KS, Advocate, SECI

## **Record of Proceedings**

At the outset, the learned counsel for Respondent No.1, SECI, requested three weeks' time to file a reply in the matter. Learned counsel for the Respondent, BRPL submitted that BRPL has already filed its reply in the matter.

2. Learned counsel for the Petitioner also sought liberty to file rejoinder(s) once the Respondent, SECI files its reply in the matter.

3. Considering the request of the learned counsel for the Respondent, SECI, the Commission permitted SECI to file its reply, as a last opportunity, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter.

4. The Petition will be listed for hearing on **20.3.2024**.

By order of the Commission SD/-(T.D. Pant) Joint Chief (Law)